

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
STEELEXPERT INDUSTRIES (INDORE) PRIVATE LIMITED
[FORMERLY KNOWN AS STEELEXPERT INDUSTRIES (INDORE) LIMITED]
OPERATING IN BUSINESS OF MANUFACTURERS, PRODUCERS,
PROCESSORS, FABRICATORS AND DEALERS OF IRON AND STEEL
CASTINGS
AT
7, HATHI PALA ROAD, JUNI INDORE, INDORE (M.P.) 452001

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Steelexpert Industries (Indore) Private Limited [formerly known as Steelexpert Industries (Indore) Limited] PAN: AAJCS1908H CIN: U02710MP2005PTC017806 [formerly U02710MP2005PLC017806]
2.	Address of the registered office	Registered office: 7, Hathi Pala Road, Juni Indore, Indore (M.P.) 452001
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	7, Hathi Pala Road, Juni Indore, Indore (M.P.) 452001
5.	Installed capacity of main products/ services	The CD is not in operation.
6.	Quantity and value of main products/ services sold in last financial year	As per last available audited financial statements for FY 2023-24, total revenue from operations was INR 1,92,860.
7.	Number of employees/ workmen	Not Known
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at cirp.steelexpert@gmail.com . List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/U02710MP2005PTC017806
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at cirp.steelexpert@gmail.com
10.	Last date for receipt of expression of interest	15/06/2026 Till 05:00 PM
11.	Date of issue of provisional list of prospective resolution applicants	25/06/2026

12.	Last date for submission of objections to provisional list	30/06/2026
13.	Date of issue of final list of prospective resolution applicants	10/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15/07/2026
15.	Last date for submission of resolution plans	17/08/2026
16.	Process email id to submit Expression of Interest	cirp.steelexpert@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is registered as MSME [Reg. No. UDYAM-MP-23-0045443]

Sd/-

Anuj Maheshwari

Resolution Professional

Steelexpert Industries (Indore) Private Limited

[formerly known as Steelexpert Industries (Indore) Limited]

Reg. No.: IBBI/IPA-001/IP-P-02907/2024-2025/14460

AFA Certificate No.: AA1/14460/02/311226/108747

(valid upto 31.12.2026)

Date: 30/05/2026

Place: Indore

Spurious liquor kills 13 men in Pune

Ankit Shukla PUNE At least 13 persons died in Pune and Pimpri Chinchwad after allegedly consuming toxic liquor, officials said on Friday. Nine people died in the Phugewadi area of Pimpri Chinchwad, while four others died in the Pandhare Mala area of Pune's Hadapsar. Three men are undergoing treatment at a hospital in Pimpri-Chinchwad, the police said.

Sandip Atole, Deputy Commissioner of Police (Zone 1), Pimpri Chinchwad, said, "Following multiple deaths in Phugewadi, we have launched a probe. We found that seven persons have died so far due to suspected consumption of toxic liquor, and three others are undergoing treatment." Test reports, which will confirm the exact cause of the deaths, are awaited, he added. Meanwhile, in Pune, Police Commissioner Amitesh Kumar said that based on the preliminary findings, they will register a case under sections related to culpable homicide not amounting to murder, poisoning, and illicit liquor activities. He stated that police teams are closely examining CCTV footage from the locations identified by the victims and suspects as part of the investigation.

Lightning kills four in Bihar

IANS PATNA

The weather across Bihar witnessed a dramatic change on Friday as several districts experienced heavy rainfall accompanied by strong winds and lightning strikes.

While the sudden showers brought relief from the intense heat and humidity, tragic incidents linked to lightning strikes claimed four lives across the state.

A tragic incident occurred in Kishun Chak village under the Bhadwar police station area of Dumaria block in Gaya district, where a farmer died after being struck by lightning.

The deceased has been identified as Dinesh Yadav.

The incident left the family devastated, and his wife reportedly collapsed upon seeing his body.

Sidda stays in K'taka politics, CLP meeting set for today

Vinay Madhava Gowda BENGALURU

The transition of power in Karnataka reached a pivotal stage today as outgoing Chief Minister Siddaramaiah confirmed he will remain in state politics, flatly refusing a Rajya Sabha berth offered by the Congress high command.

Following his resignation, which was formally accepted by Governor Thawarchand Gehlot, Siddaramaiah met with Rahul Gandhi and party president Mallikarjun Kharge in New Delhi.

While the leadership had urged him to move to national politics to help consolidate OBC, Dalit, and minority votes, Siddaramaiah cited age and health, insisting he must remain in Karnataka to "fight communal forces."

This decision signals a complex future for state factional dynamics. By staying in the state without an official post, Siddaramaiah retains significant influence, likely ensuring his loyalists and his son, Dr. Yathindra, press for key cabinet berths.

DKS expresses deep respect and gratitude

Meanwhile, Deputy Chief Minister D.K. Shivakumar—widely considered the frontrunner to succeed Siddaramaiah—publicly expressed "deep respect" and gratitude for his predecessor's leadership.

Shivakumar, who worked alongside Siddaramaiah to steer the party, expressed his desire to continue their journey together for the state's progress.

The Congress has convened a Congress Legislature Party (CLP) meeting at Vidhana Soudha on Saturday evening. Chaired by senior AICC leaders, including K.C. Venugopal and Randeep Singh Surjewala, the meeting is expected to formally elect the new leader, marking the final step in the government's transition.

Despite concerns over potential friction between competing factions, party leadership maintains that the transfer of power will be smooth.

AAP sweeps Punjab civic polls, wins 862 wards

Agencies CHANDIGARH

The ruling Aam Aadmi Party (AAP) in Punjab on Friday achieved an impressive victory in 102 civic bodies by winning 862 wards of the 1,765 that have been counted till now. A total of 1,977 wards went to the polls on May 26.

The principal Opposition Congress emerged second by winning 348 seats. The Independents emerged third by winning 242 wards, higher than the Shiromani Akali Dal (SAD), which won 169 wards. The Bharatiya Janata Party (BJP) and the Bahujan Samaj Party (BSP) won 138 and six wards, respectively.

These elections are seen as a litmus test for the ruling party, as they are taking place ahead of the assembly polls slated for early 2027. In Chief Minister Bhagwant Mann's constituency, Dhuri, AAP won 20 of the 21 seats.

Elated over the party's thumping win, AAP leader Manish Sisodia thanked voters for reposing faith in party leaders Arvind Kejriwal and Chief Minister Mann. He said people of Punjab had replied to the "ED party" (the BJP), adding that ED politics would not work in Punjab. Sisodia claimed that 1,142 candidates of the BJP had forfeited their security deposits and said the politics of betrayal would not succeed in Punjab.

Muthoot Homefin (India) Ltd. Corporate Office : Unit No. 19-NE, 19th Floor, The Ruby, Senapati Bapat Marg, Near Ruparel College, Dadar (West), Mumbai, Maharashtra- 400 028. POSSESSION NOTICE (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorized Officer of Muthoot Homefin (India) Ltd. (MHIL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the of the Security Interest (Enforcement) Rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Muthoot Homefin (India) Ltd. for an amount as mentioned herein under with interest thereon. The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office: "CHOLA CREST", C-4 & 55, Super B-4, Thiru.Vi.Ka Industrial Estate, Guindy, Chennai - 600 032. E-AUCTION SALE NOTICE FOR SALE OF IMMovable PROPERTIES E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. (Rule 8 & 9) Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website https://bankauctions.in/

Account No. and Name of borrower, Co-borrower, Mortgagees Demand Notice Date & Outstanding Reserve Price / EMD / Bid Increment Amount Description of the Immovable Property [Secured Asset] Loan Account No. TL01IND0000039071 12.12.2023 & Rs. 2,99,02,590/- as on 12/12/2023 together with further interest, charges and costs thereon All the piece and parcel of diverted commercial land admeasuring to an extent of 0.6300 Hectares (6300 sq.mts) comprised in Survey No. 112/2/2 of Village: Durgapura, Tehsil & District: Dewas, being bounded on North : Land of Ramesh Kumawat, South : Land of Ramesh Kumawat, East : Land of Akash Patel, West : Pradhanmantri Marg. Date: 30.05.2026 Place: Madhya Pradesh Authorised Officer Cholamandalam investment and Finance Company Limited.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR STEELTEK INDUSTRIES (INDORE) PRIVATE LIMITED [FORMERLY KNOWN AS STEELTEK INDUSTRIES (INDORE) LIMITED] OPERATING IN BUSINESS OF MANUFACTURERS, PRODUCERS, PROCESSORS, FABRICATORS AND DEALERS OF IRON AND STEEL CASTINGS AT 7, HATHI PALA ROAD, JUNI INDORE, INDORE (M.P.) 452001 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

IIFL FINANCE CIN: L67100MH1995PLC093797 Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No B-23, Thane Industrial Area, Wagle Estate, Thane - 400604 Tel: (91-22) 41035000 • Fax: (91-22) 25806654 E-mail: reach@iifl.com • Website: www.iifl.com PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS It is hereby notified to all concerned borrower(s) in specific and the public, in general, that we, IIFL Finance Limited ("IIFL") are auctioning gold ornaments of defaulted customers who neither regularized their loans nor paid the outstanding amount despite being informed through registered auction notices and repeated reminders. Public auction of the gold ornaments pledged in the following loan accounts will be conducted on 30.06.2026 from 10 AM at following district Centre INDORE-VIJAY NAGAR MEGHDOOT GARDEN GL, IIFL GOLD LOAN, G7, G8, G9, SHEKHAR TOWER, SCHEME NO 54, INFRONT OF MHEGGDUT GARDAN, INDORE M.P. 452011. Any change in venue or date (if any) will be displayed at the auction center. If for any reason the auction cannot be held on the date mentioned herein or the auction does not get completed on the same day, IIFL reserves the right to conduct or proceed with the said auction on any subsequent date with same terms and conditions. If the customer is deceased, then all the conditions pertaining to auction will be applicable to nominee/legal heir. Gold Loan A/C No.: GL 35104292, GL34309294, GL39678259, GL35617235, GL37561609, GL38966464, GL37268464, GL37253476, GL35985040, GL33554314, GL38255121, GL32105305, GL39273728, GL35635220, GL34605809, GL34602094, GL39405188, GL39434675, GL35207362, GL39036049, GL39173412, GL39185922, GL34683642, GL39190367, GL39211053, GL38997720, GL38598623, GL37440746, GL38855079, GL37840080, GL39047076, GL38588475, GL38963122, GL37113499, GL38788664, GL36588970, GL39099160, GL39099108, GL38260841, GL37677042, GL39099001, GL38260744, GL37046704, GL37046566, GL36902999, GL39098926, GL37990352, GL39852577, GL32907669, GL39142545, GL39034937, GL39042422, GL39295399, GL39497765, GL39519667, GL11475780, GL35670009, GL37967889, GL38598322, GL38866928, GL38176149, GL38497945, GL37586099, GL39595849, GL44904676, GL39605949, GL39705543, GL36269973, GL36288258, GL39613481, GL35201218, GL37309953, GL35652576, GL36059140, GL38995393, GL38878165, GL39294802, GL39313057, GL38630048, GL36669287, GL36704389, GL36947381, GL37623383, GL36877268, GL36859411, GL36334398, GL36345896, GL38868642, GL38843998, GL40753714, GL36876273, GL25688653, GL30877889, GL38598260, GL38594012, GL36778802, GL39379694, GL39391810, GL35353645, GL35362101, GL36738338, GL34072271, GL34089909, GL31593974, GL24878505, GL32619036, GL32768378, GL29716209, GL39075256, GL35077767, GL35080678, GL28834707, GL38953629, GL38185073, GL37536862, GL29069905, GL32100228, GL32139450, GL38962164, GL35719115, GL38818668, GL39020778, GL47264851, GL39041934, GL45957643, GL39355121, GL39337144, GL38567523, GL34691743, GL34680680, GL39157407, GL37535806, GL33075250, GL32134761, GL39670829, GL38108846, GL39671733, GL38119148, GL39547752, GL45475114, GL39549522, GL37107353, GL39143697, GL39149341, GL33077480, GL32618736, GL32754829, GL38401199, GL33665893, GL34098067, GL34110831, GL35272348, GL38393527. The Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and IIFL does not make any representation or warranties regarding quality, purity, caratage, weight or valuation of the said gold ornaments. IIFL, at its absolute sole discretion, may either postpone or remove, any of accounts from auction list and any proceedings without prior notice and without assigning any reason therefor and to reject any or all the bids or offers without assigning any reason for the same. Details of defaulting borrower(s) pledged ornaments and other details have been displayed at the respective branch. The defaulter borrower(s) have an option to repay the entire dues including up to date interest and all applicable charges and close or regularize their loan account even after publication of this notice but in any case, till the date of auction, failing which the pledged gold ornaments will be sold and balance dues (if any) will be recovered with interest and costs. However, the defaulter loans which are closed or regularized on or after this publication, will have to bear the proportionate publication charge. Borrowers are requested to submit/update their latest bank account details to enable timely refund of excess auction proceeds, if any. For detailed information, terms and conditions, contact the concerned branch office of IIFL Finance Limited.

APPENDIX IV-A Sale Notice for sale of Immovable Property E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the constructive possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 16.06.2026 from 05.00 PM. to 06.00 P.M., for recovery of Rs. 30,78,724/- (Rupees Thirty Lakh Seventy Eight Thousand Seven Hundred Twenty Four 00/100) pending towards Loan Account No. HHLRAT00553806, by way of outstanding principal, arrears (including accrued late charges) and interest till 22.05.2026 with applicable future interest in terms of the Loan Agreement and other related loan documents (s) w. e. f. 23.05.2026 along with legal expenses and other charges due to the Secured Creditor from MUKESH SHARMA AND LOKESH (GUARANTOR). The Reserve Price of the Immovable Property will be Rs. 26,25,000/- (Rupees Twenty Six Lakh Twenty Five Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 2,62,500/- (Rupees Two Lakh Sixty Two Thousand Five Hundred only) i.e. equivalent to 10% of the Reserve Price. DESCRIPTION OF THE IMMovable PROPERTY ALL THAT PIECES OR PARCELS OF LAND /PROPERTY AS UNDER TOGETHER WITH ALL THE PRESENT /OR FUTURE STRUCTURE, BUILDINGS, INSTALLED / TO BE INSTALLED AND FUTURE RIGHTS, TITLES, INTEREST, OF MUKESH SHARMA S/O GOPAL SHARMA, THEREIN A HOUSE BUILT ON PLOT NO. 90, ADMEASURING 750 SQ. FT., I. E. 69.84 SQ. MTRS., ON THE LAND BEARING SURCH NO. 714/4, 714/5, 714/6, 714/7, 714/8, 714/9, 714/10 AND 717/5, SITUATED AT HIMMAT VIHAR COLONY, WARD NO. 19, RATLAM, TEHSIL AND DIST. RATLAM -457001, MADHYA PRADESH AND BOUNDED AS FOLLOWS: -- ON OR TOWARDS EAST : HOUSE ON PLOT NO. 91 ON OR TOWARDS WEST : HOUSE ON PLOT NO. 89 ON OR TOWARDS NORTH : PLOT NO. 103 ON OR TOWARDS SOUTH : ROAD For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No : 0124-6910910, +91 706541024; E-mail id : auctionhelp@sammaancapital.com. For bidding, log on to www.auctionfox.in. Date : 22.05.2026 Place : RATLAM AUTHORISED OFFICER Sd/- SAMMAAN CAPITAL LIMITED (Formerly known as INDIABULLS HOUSING FINANCE LTD.)

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75 PHYSICAL POSSESSION NOTICE NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the public in general and in particular to the borrower(s) that the undersigned has taken physical possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for the amounts, interests, costs and charges thereon. The borrowers'/mortgagees' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Name of borrower(s) & Loan Account No. Description of the property mortgaged (Secured Asset) Date of Demand Notice Date of Physical Possession Notice Outstanding Amt. as on Date of Demand Notice Mr. Jitendra Patel Mrs. Samoti Patel 90001104296402 All That Part and Parcel of Property at Flat No.502, Fifth Floor Of "Ramesh Residency" Block-B Part Constructed On Survey No.544/1/2 & 544/4/1 Situated At Rau Village Of Tehsil And Dist. Indore, Madhya Pradesh -453331,Owned By Jitendra Patel And Same Bounded As Under:North: Lobby And Common Passage, East: Mos, West: Flat No.503, South: Mos Date: 11/24/2024 Date: 26/06/2026 Rs.14,71,143.77 (As on 14/03/2024) Date: 30.05.2026 Place: INDORE Authorised Officer Bandhan Bank Limited

Shree Tirupati Balajee Agro Trading Company Limited (Formerly known as Shree Tirupati Balajee Agro Trading Company Private Limited) Manufacturer of HDPE/PP Woven Sacks/FIBC/Jumbo Bags BOPP/Non Woven Bags/Tarpoline CIN: L25204MP2001PLC014855 Regd. Office: Plot No. 192, Sector-1, Pithampur, Dist. Dhar (M.P.), Phone: (07292) 417750-60 (EPBX), Fax: (07292) 417761 Corporate Office: STB House, E-34, HIG Colony, Indore-452 001 (M.P.), Phone: 0731-4061957, 4217400-30 (EPBX) Fax: 0731-4069782, E-mail: info@tirupatibalajee.net, Website: www.tirupatibalajee.net Statement of Audited Standalone and Consolidated Financial Results for the 4th Quarter and Financial Year Ended 31st March, 2026 In compliance with Regulation 33 and 47 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Audited Standalone and Consolidated Financial Results for the 4th Quarter and Financial Year Ended 31st March, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their respective meetings held on Friday, 29th May, 2026. The aforementioned Audited Financial Results along with Auditors Report are available on the website of BSE (www.bseindia.com) and NSE (www.nseindia.com) and also on Company's Website (www.tirupatibalajee.net). The same can be accessed by scanning the Quick Response Code provided below: For & on behalf of the Board of Directors Shree Tirupati Balajee Agro Trading Company Limited Sd/- Binod Kumar Agarwal (Managing Director) DIN : 00322536 Place : Pithampur, Dhar Date : 29.05.2026

AXIS BANK LIMITED Retail Lending and Payment Group (Local Office/Branch): Axis Bank Ltd.-RAC, 3rd Floor, Dhan Trident, PU-4, Block-B, Near Metro tower Indore - 452001. Axis Bank Ltd., 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mughal Road, Airoli, Navi Mumbai - 400 708 Registered Office: "Trishul", 3rd Floor Opp. Samarshwari Temple Law Garden, Ellisbridge Ahmedabad - 380006. E-AUCTION SALE NOTICE FOR SALE OF IMMovable PROPERTY E-AUCTION SALE NOTICE FOR SALE OF IMMovable ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISIO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" on 18th June 2026 for Outstanding amount 13(2) of Rs.2135456/- (Rs. Twenty One Lakh Thirty Five Thousand Four Hundred Fifty Six Rupees Only) on 18-Apr-24 with future interest and costs due to the secured creditor from (1) ANJU ANJU (BORROWER) (2) MRS. ANJU W/O ANURAG HANSARI (3) MR. RAM GIRI S/O PREM GIRI (Co-Borrower). PLEASE REFER THE APPENDED AUCTION SCHEDULE FOR NECESSARY DETAILS:- KNOWN ENCUMBRANCES (IF ANY) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the property. The unpaid charges towards electricity, maintenance, tax etc. if any, as applicable. RESERVE PRICE (IN RS.) Rs. 15,14,700/- (Rupees Fifteen Lakh Fourteen Thousand Seven Hundred Only) EARNEST MONEY DEPOSIT (IN RS.) Rs. 1,51,470/- (Rupees One Lakh Fifty-one Thousand Four Hundred And Seventy Only) BID INCREMENTAL AMOUNT In the multiply of Rs. 15,000/- (Rupees Fifteen Thousand Only) LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS / TENDER WITH EMD Till 17-Jun-26 latest by 04:00 P.M. at Axis Bank Limited, 3rd Floor, Dhan Trident, PU-4, Block-B, Near Metro tower Indore (M.P.) addressed to Mr. SHUBHAM RAJPUT (PHNO. 919713101041) DATE, TIME, AND VENUE FOR PUBLIC E-AUCTION On 18-Jun-26 between 11.00 A.M and 12.00 Noon, with unlimited extensions of 5 minutes each at web portal https://www.bankauctions.com e-auction tender documents containing e-auction bid form, declaration etc., are available on the website of the Service Provider as mentioned above SCHEDULE - DESCRIPTION OF PROPERTY Flat No. 305-A Third Floor Block No. A & B Nilgiri Apartment Vill. Devagradiya Teh. & Dist. Indore M.P. (M.P.) Admeasuring- 825 Sq. Ft., In The Name Of Mrs. Anju W/O Anurag Hansari. The Boundaries Are As Follows. East- Flat No. 304 A West- Compound Wall North: Flat No. 306 A South:- Compound Wall For Detailed Terms And Conditions Of The Sale, Please Refer To The Link Provided In The Secured Creditor's Website I.E. https://www.axisbank.com/india-retail And The Bank's Approved Service Provider M/S C1 India Private Limited At Their Web Portal https://www.bankauctions.com The Auction Will Be Conducted Online Through The Bank's Approved Service Provider M/S C1 India Private Limited At Their Web Portal https://www.bankauctions.com. For any other assistance, the intending bidders may contact Mr. DEEPAK PATEL (PHNO. 91 913183691), or Deepak4.Patel@axis.bank.in. Authorized officer of the Bank during office hours from 9.30 a.m. to 4.00 p.m. This Notice should be considered as 15 Days' Notice to the Borrowers under Rule 8(6) of the Security Interest (Enforcement) rule, 2002. Date: 30.05.2026 Place: INDORE Sd/- Authorised Officer Axis Bank Ltd.

IIFL FINANCE CIN: L67100MH1995PLC093797 Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No B-23, Thane Industrial Area, Wagle Estate, Thane - 400604 Tel: (91-22) 41035000 • Fax: (91-22) 25806654 E-mail: reach@iifl.com • Website: www.iifl.com PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS It is hereby notified to all concerned borrower(s) in specific and the public, in general, that we, IIFL Finance Limited ("IIFL") are auctioning gold ornaments of defaulted customers who neither regularized their loans nor paid the outstanding amount despite being informed through registered auction notices and repeated reminders. Public auction of the gold ornaments pledged in the following loan accounts will be conducted on 30.06.2026 from 10 AM at following district Centre PITHAMPUR - KESAR COMPLEX MAIN ROAD GL, IIFL GOLD LOAN, SHOP NO 7-8, KESAR COMPLEX, MAIN ROAD, PITHAMPUR 454775 (MP). Any change in venue or date (if any) will be displayed at the auction center. If for any reason the auction cannot be held on the date mentioned herein or the auction does not get completed on the same day, IIFL reserves the right to conduct or proceed with the said auction on any subsequent date with same terms and conditions. If the customer is deceased, then all the conditions pertaining to auction will be applicable to nominee/legal heir. Gold Loan A/C No.: GL37092640, GL35403943, GL35644472, GL35413105, GL38799731, GL38253325, GL38500911, GL36806740, GL36319723, GL43250236, GL36474593, GL40026089, GL33134245, GL36009995, GL41310732, GL32260942, GL35622318, GL39323870, GL38822133, GL34622273, GL34637815, GL36310975, GL33880479, GL33887876, GL43321880, GL39547725, GL36326080, GL35969418, GL31374196, GL36977927. The Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and IIFL does not make any representation or warranties regarding quality, purity, caratage, weight or valuation of the said gold ornaments. IIFL, at its absolute sole discretion, may either postpone or remove, any of accounts from auction list and any proceedings without prior notice and without assigning any reason therefor and to reject any or all the bids or offers without assigning any reason for the same. Details of defaulting borrower(s) pledged ornaments and other details have been displayed at the respective branch. The defaulter borrower(s) have an option to repay the entire dues including up to date interest and all applicable charges and close or regularize their loan account even after publication of this notice but in any case, till the date of auction, failing which the pledged gold ornaments will be sold and balance dues (if any) will be recovered with interest and costs. However, the defaulter loans which are closed or regularized on or after this publication, will have to bear the proportionate publication charge. Borrowers are requested to submit/update their latest bank account details to enable timely refund of excess auction proceeds, if any. For detailed information, terms and conditions, contact the concerned branch office of IIFL Finance Limited.

